

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 75/TT/2020

Date: 16.9.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Sub: Approval of transmission tariff from COD to 31.3.2019 for Asset: 400 kV Transmission Line for reconfiguration of Biharsharif Ckt III and IV from present location to the Stage II side of Kahalgaon Switchyard of NTPC under Split Bus arrangement for various substations in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.9.2020:-

- i) Form-7 (Statement of Add cap after COD). As per Form 15, the cash expenditure on COD was Rs.2552.93 lakh whereas capital cost claimed as on COD was Rs.3816.57 lakh. Reasons for difference to be furnished.
- ii) CEA energisation certificate under Regulation 43 of CEA (Measures Related to Safety and Electricity Supply) Regulations, 2010.
- iii) Details of reason for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents.
- iv) Year wise discharge statement of Initial spares.
- v) As per Auditor certificate dated 23.5.2019, Rs. 27 lakh initial spares has been claimed for transmission line, however, in Form-5, no initial spare has been claimed. Clarify the same

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)